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CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH.

O.A. 474 of 1988.

Smt. Bel PatiApplicant.

Versus

Union of India & two othersRespondents.

Hon'ble Mr. Justice U.C.Srivastava, V.C.

Hon'ble Mr. A.B.Gorthi, A.M.

(By Hon'ble Mr. Justice U.C.Srivastava, V.C.)

The applicant's husband was working as a Khalasi under the Inspector of Works(III), Northern Railway, Allahabad from 6.9.1979. He died on 9.9.1987 in the Railway Hospital, Allahabad leaving applicant, sons and daughters as dependants and after his death, the applicant applied for compassionate appointment stating that her age was about 32 years. She made representation to the respondents but no appointment was given, that is why she approached this tribunal.

2. In the written statement, filed by the respondents, plea has been taken that because she had not completed the formalities for getting the appointment, that is why appointment was not given. She had not submitted her passport-size photographs and certificate about her date of birth. In rejoinder, it has been stated by the applicant that she had submitted the same. It may be that an illiterate lady may not be aware of her exact date of birth and her date of birth need not be recorded and that is not possible in a country like India. It does not mean that one should be deprived of compassionate appointment. The respondents are directed to give appointment to the applicant within two months from the date of communication of this order and the applicant shall also in the meantime furnish the proof of

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her date of birth i.e. certificate as well as two
passport size photographs as required by the respondents

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A.M.

Dated: January 22, 1992

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V.C.

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